

[Mr. Speaker]

will be marching in numbers to the Government grain godowns for the purpose of taking out grain stored therein and for distributing it among his men in case the authorities do not check them in committing this offence of looting grain godowns. As there was serious apprehension of breach of peace from him, he was taken into custody under section 151, Criminal Procedure Code. He has been lodged in District Jail, Deoria."

I have to inform the House that I have received the following telegram dated the 7th September, 1958, from the Sub-Divisional Magistrate, Ghosi at Azamgarh:—

"Shri Sarjoo Pandey, Member, Lok Sabha, arrested at 6.15 P.M., at Kopaganj, District Azamgarh, under sections 151/117/107, Criminal Procedure Code, and lodged in District Jail, Azamgarh. Formal intimation regarding his arrest is being sent separately."

12.48 hrs.

CONVICTION OF TWO MEMBERS

Mr. Speaker: I have to inform the House that I have received the following communication dated the 4th September, 1958, from the Second Presidency Magistrate, Madras:—

"I have the honour to inform you that Sarvashri R. Dharmalingam and E. V. K. Sampath, Members, Lok Sabha, were tried at the Second Presidency Magistrate's Court, before me on a charge of disobeying the prohibitory order passed by the Commissioner of Police, Madras, an offence punishable under section 41 of the Madras City Police Act.

"On the 3rd September, 1958, after a trial lasting for 18 days, I found them guilty as charged and sentenced them to pay a fine of Rs. 25 each; in default simple imprisonment for two weeks. The accused have not paid the fine and have been committed to the Central Jail, Madras to undergo imprisonment in default of payment of fine."

12.49 hrs.

PAPERS LAID ON THE TABLE

AMENDMENTS TO THE MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of Notification No. G.S.R. 717 dated the 23rd August, 1958 making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956. [Placed in Library. See No. LT-898/58].

NOTIFICATIONS UNDER THE SEA CUSTOMS ACT

Shri B. R. Bhagat: Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

- (1) G.S.R. No. 730 dated the 23rd August, 1958.
- (2) G.S.R. No. 731 dated the 23rd August, 1958 containing the Customs Duties Drawback (Card Staves) Rules, 1958. [Placed in Library. See No. LT-899/58].